

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
IB-2358/ND/2019

IN THE MATTER OF:
Mr. Satpal Vinod Kumar

...PETITIONER

Vs.

M/s. Nutrionenex Manufacturers Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 07.04.2021
(Virtual Hearing/Physical Hearing)

Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

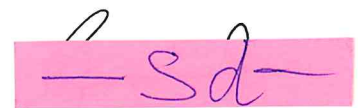
For the Petitioner/Operational-creditor :Ms. Radhika Gupta, Advocate.
For the Respondent/Corporate-debtor :

ORDER

Heard the submissions made by the learned counsel for the operational creditor. The counsel for the operational creditor has submitted that in IB-613/ND/2019, the corporate debtor is subjected to CIRP process. Therefore, operational creditor is directed to file their claim before the IRP of the corporate debtor i.e. M/s. Nutrionex Manufacture Limited. The present petition IB-2358/ND/2019 is **dismissed** in terms of Rule 11 of NCLT Rules, 2016.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)